

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - I

ITEM No.218 - CP 85 of 2019
With
ITEM No. 219 – IA 45 of 2019
ITEM No. 220 – IA 561 of 2019
ITEM No. 221 – IA 114 of 2020
ITEM No. 222 – IA 838 of 2020

Proceedings under Section 241-242 & 246 of Co. Act, 2013

IN THE MATTER OF:

Harshavardhan Singh & Anr
V/s
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 29/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Nachiket Dave, Advocate
For the Respondent :Ms. Hirva Dave, Advocate a. w. Mr. Jaimin Dave,
Advocate
Mr. Aditya Tripathi, Advocate for R-13

ORDER

Learned counsel for the applicant submits that the stay on CIRP order against the Respondent/Manpasand Beverages Ltd before the Hon'ble NCLAT is now extended to 04.03.2024, hence, requested for adjournment beyond the date.

Re-list on 02.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)